

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 120(ND)09
C. A. NO.

CORAM:

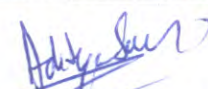

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.04.2017**

**NAME OF THE COMPANY: M/s. Sh. Neelamber Agarwal V/s.M/s. Neel Padam Builders Pvt. Ltd.
& Ors.**

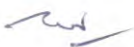
SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ADITYA SARIN, ADV		Petitioner	
2.	RUDRARSHI NEO, ADV (Attorney Counsel)		Respondent 1 & 2	

Order

Report of the local commissioner is on record, bringing on record certain inaccuracies in the list supplied to him for effecting registration of the conveyance deeds in favour of prospective purchasers. These are either in respect of plot nos. or in the names of the allottees and/or their nominees. Let steps be taken to file the correct list within a week. With respect to the remaining unexecuted sale deeds in terms of the list, the learned Local Commissioner prays for extension of time. The time is hereby extended till 11th May 2017 to execute as many sale deeds as possible.

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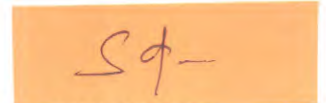
The final list of the allottees or their nominees in whose favour the conveyance deeds are yet to be executed and who are not currently named in the list, be filed before this Bench for directions to the local commissioner to execute the same. It is a matter of grave concern that the purchasers of properties who have made full payments have to suffer for no fault of theirs due to the internal dissensions in the company.

The Petitioners 1 and 2 in CP No. 4 of 2014 and respondent in the connected matter with C.P. No. 120 of 2009 have prayed for an adjournment. Letter of adjournment has been circulated to which the learned counsel has no objection.

Adjourned to 11th May 2017 for final arguments as well.



[S.K. MOHAPATRA]
MEMBER [T]



[INA MALHOTRA]
MEMBER [J]